

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Customs Appeal No. 87836 of 2013

(Arising out of Order-in-Appeal No. 206(AC/Import Noting)/2009
(JNCH dated 21.05.2009 passed by the Commissioner of Central
Excise (Appeals), Mumbai)

M/s. Malco Impex

.....Appellant

**320/47 MHB Colony, Sarvodaya Nagar
Jogeshwari (E), Mumbai**

Vs.

**Commissioner of Customs (Import), Nhava
Sheva**

.....Respondent

**JNCH, Post Uran,
District Raigad**

With

Customs Appeal No. 89406 of 2013

(Arising out of Order-in-Appeal No. 362(Adj-Import) 2013/JNCH /IMP-
284 dated 22.04.2013 passed by the Commissioner of Customs
(Appeals), Mumbai II)

Shri Siddiqui Mohd Ali Abdul Rahim

.....Appellant

**1/7, Bharat Manzil, Room no. 10,
Old Bangalipuri Street,
Mumbai**

Vs.

**Commissioner of Customs (Import), Nhava
Sheva**

.....Respondent

**JNCH, Post Uran,
District Raigad**

APPEARANCE:

None for the appellants

Shri S.K. Hatangadi, AC (AR) for the respondent

CORAM: **Hon’ble Mr C J Mathew, Member (Technical)**
 Hon’ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/87078-87079/2023

DATE OF HEARING: 30-10-2023

DATE OF DECISION : 30-10-2023

Per: Coram

None for appellants. It is seen from the records that appellants have not been represented on the last several occasions of listing for disposal and despite several adjournments having been granted.

2. It would appear that appellants are no longer interested in pursuing the appeals. Accordingly, the appeals are dismissed in default for non-prosecution.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)